

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

SPECIAL BENCH

CP(IB) No.624/KB/2018

Present: Hon'ble Member (J), Shri Jinan K.R.

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 27TH AUGUST, 2018, 10:30 A.M

Name of the Company		Denim Commerce Pvt.Ltd.-Vs-Mani square Limited.	
Under Section		7 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

	Swati Bhattacharya	For the Respondent	<i>[Signature]</i> 27.08.2018
	Wishnu Beulia	for the Petitioner	<i>[Signature]</i> 27-08-2018

ORDER

The Ld. Counsel on the side of the Financial Creditor and the Ld. Counsel on the side of the Corporate Debtor are present.

The Ld. Counsel appearing on the side of the Corporate Debtor filed the Vakalatnama and board resolution.

However, it is submitted on the side of the Financial Creditor that the matter is settled out of the Tribunal and sought permission to withdraw the Petition.

Permission is granted.

The CP is disposed of as withdrawn.

Sd

(Jinan K.R.)
Member(Judicial)